{Shri S. N. Deshmukh]

that permission may be given to me to withdraw the Resolution.

Special

The Resolution was, by leave, withdrawn*

SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now, we will take up the Special mentions. Hon. Members, there are twentyone special mentions. I request you to be brief, not more than two minutes each.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): How is it possible?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPY). But you hav; to restrict.

Non-payment of interim relief to workers of certain public sector undertakings SHRl R. S. NAIK (Karnataka). Sir, I want to draw the atention of the House regarding non-payment of interim relief to the workers as announced by the Government. The interim relief announced by the Government some months ago toi the employees of public sector undertakings has not been paid in certain selected units for reasons that are not clear. This has caused industrial unrest among a section of public sector employees of the Government of India.

Sir, as we know, every employer is responsible for the payment to persons employed by him as per the Act. Not only that, he is also responsible to extend the benefits or facilities under the Act. Now I come to the point. In the Bharat Aluminium Corporation in Korba, Madhya Pradesh, where the interim relief has not been paid to the employees, out of 3, 062 workers who conducted a ballot, 2. 856 have voted in favour of strike. Many representations have been mailed to the concerned Ministers of the Government of India but they have not responded so far. Thereby workers are deprived of their legitimate demands. I

*For the text of the resolution Vide col. 227-228 of the debate dated 13th Nowmber. 1987.

appeal to the Minister for labour and the Minister for Industries to look into the matter.

Mentions

SHRI VEERSHETTY MOGLAPPA KUSHNOOR (Karnataka): Sir, I would like to say that the State Government of the hon. Member's party has not been paying salary to its own employees. They have no! got their pay for the last two months.

SHRI R. S. NAIK: I again request the Ministers to obtain reports from all public sector undertakings regarding payment of interim relief and give directions to all undertakings to make immediate payment in the interest of maintaining industrial peace and harmony.

Sir, Mr. K. G. Maheswarappa, one of my colleagues, has also supported this by signing this special mention.

SHRI PUTTAPAGA RADHAKRISHNA (Andhra Pradesh); Sir, the Member speaking is from Karnataka; the other Member who interrupted is also from Karnataka. The Vice-Chairman in the Chair is also from Karnataka and the Member who has associated with this is also from Karnataka. You all solve the problem.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Shri Vishwa Bandhu Gupta absent.

Demand for immediate release from Pakistan Jail of Gujarat Fishermen captured on 25th October, 1987.

श्री राम सिंह भाई पातलीयाभाई राठवा (गजरात) : मैं ग्रापकी श्रनमति एक लोक महत्व का मामला विशेष उल्लेख के माध्यम से इस सदन में उठाना चाहता

थोड़े समय पूर्व 25 अक्तूबर को सायं 6 बजे से प्रात: 11 बजे 26 श्रक्तूबर के बीच पाकिस्तानी समुद्री नौकाश्रों ने बन्द्रक की नोक पर करीब 16 मछली पकड़ने वाले समुद्री नौकाओं को जो उत्तर